

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311

CA-477/2022

IN

CP.CAA117(ND)/2022

IN THE MATTER OF:

M/s. R.P.India Foods Pvt Ltd. AND Food Petitioner/Applicant
Processsing Company Pvt Ltd.

Order u/S. 230-232 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Harsh Gurbani
For the OL : Mr. Kartikeya Asthana, Adv.
For the RD : Mr. Aakash Sharma, Adv.

ORDER

CA-477/2022

Ld. Counsel appearing for the Petitioner has submitted that he has not received a copy of the report of the RoC.

The RoC is directed to serve a copy of the report within two days.

The petitioner is also directed to produce original records to the OL so as to enable and examine the final report.

Income Tax Department is also directed to file a report within two weeks.

List the matter **on 30.09.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay